

**2016**  
**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

**No. 5591 – A**

**Dated, Calcutta, the 8<sup>th</sup> December, 2016**

**From : Sugato Majumdar**  
**Registrar (Judicial Service)-in-charge,**  
**High Court, Appellate Side,**  
**Calcutta.**

**To :**

- 1) The District Judge of all Districts**  
**Including Andaman & Nicobar Islands**
- 2) The Chief Judge, City Civil Court, Calcutta**
- 3) The Chief Judge, City Sessions Court, Calcutta**
- 4) The Chief Judge, Presidency Small Causes Court, Calcutta**
- 5) The Secretary, Judicial Department, Govt. of West Bengal**
- 6) Director, West Bengal Judicial Academy**

**Sub. : Filling up of the post of Presiding Officer in CGIT-cum-Labour Court, Chennai, under Ministry of Labour & Employment, Government of India.**

*Sir,*

With reference to the subject captioned above, I am directed to inform that a Vacancy circular bearing No.A-11016/6/2016-CLS-II dated 21.11.2016 alongwith its enclosures, as received from the Ministry of Labour & Employment, Government of India, inviting application for the post of Presiding Officer in Central Government Industrial Tribunal (CGIT)-cum-Labour Court, Chennai, has been **uploaded** in the website of the Hon'ble Court at Calcutta ([www.calcuttahighcourt.nic.in](http://www.calcuttahighcourt.nic.in)) for information of the officers of West Bengal Judicial Service, fulfilling the eligibility criteria as mentioned in the said circular.

As such, I am to request you to inform the eligible and willing judicial officers to visit the said website and download the content and forward the filled in application (in prescribed proforma- Annexure-IV) and a 'Certificate of authentication' alongwith requisites, if any sought for, so as to reach the Office of the undersigned **on or before 15.12.2016** for consideration of the Hon'ble Court and onward transmission of the application to the appropriate authority.

Yours faithfully

**Sd/-**

**Registrar (Judicial Service)-in-charge**

No. A-11016/6/2016-CLS-II  
Government of India  
Ministry of Labour & Employment

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Shram Shakti Bhawan, Rafi Marg,  
New Delhi - 110001.  
Dated the 21<sup>st</sup> November, 2016

To,

The Registrar General,  
All High Courts.

**Sub: Filling up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court, Chennai.**

Sir,

I am directed to say that the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court (CGIT-cum-LC) at Chennai is to be filled up shortly in accordance with the provisions contained in sections 7 & 7A of the Industrial Disputes Act, 1947 (extract of the Act placed at **Annexure-I**). According to these provisions, the post can be held by judicial officer who is, or has been, a Judge of High Court or who has rendered not less than three years' service as an Additional District Judge or a District Judge. A Serving Judge can be appointed on transfer on deputation basis for a fixed term. A Retired Judge can be appointed on re-employment basis. The terms and conditions of appointment of Judges to the post of Presiding Officer will be as per **Annexure-II** [The Presiding Officers of the Labour Court, Industrial Tribunal and National Tribunal (Salaries, Allowances and other Terms and Conditions of Service) Rules, 2015].

2. The scales of pay attached to the post of Presiding Officer of CGIT-cum-LC are as follows:

(i) Distt. Judge (Entry Level) -	Rs.51,550-1230-58,930-1380-63,070/-
(ii) Distt. Judge (Selection Grade) -	Rs.57,700-1230-58,930-1380-67,210-1540-70,290/-
(iii) Distt. Judge (Super time Scale) -	Rs.70,290-1540-76,450/-

3. It is requested that a panel of names of Judicial Officers who are willing to be appointed as Presiding Officer of CGIT-cum-LC at Chennai and who fulfill the eligibility conditions may please be furnished to this Ministry within a period of two months from the date of issue of this letter for selection of the suitable officer. A set of three (03) proformas (**Annexure-III, IV & V**) is to be included with each application. A check-list (copy placed at **Annexure-III**) regarding the documents/copies enclosed may be sent with each application. The Bio-Data of each of the officers may be furnished in the proforma placed at **Annexure-IV** to be filled by the concerned officer and to be attested by the concerned Registrar General. The nomination of each of the officers may be forwarded along with an abstract of ACRs (if applicable to the officer) of the last five years duly certified in the proforma placed at **Annexure-V**, along with the ACR dossiers and vigilance clearance (if applicable to the officer).

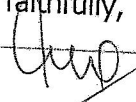
Continued on Page 2

4. It is requested that a panel of names of judicial officers who fulfill the requirements, as mentioned above and are willing to take up the assignment on terms and conditions mentioned in the enclosed rules (Annexure-II) may please be furnished to this Ministry along with the proformas (Annexure-III, IV & V) enclosed with each application.

5. It is urged that filling of details of each of the officers in each of the proformas may strictly be adhered to. It is informed that the nominations only with complete proformas and verified copies of ACR dossiers (if applicable) will be entertained by the Ministry. The matter may kindly be treated as urgent.

6. It is further requested that this Circular may be given wide publicity including the Notice Board of the Court so that there is sufficiently large number of candidates applying for the post.

Yours faithfully,



(S. K. Singh)

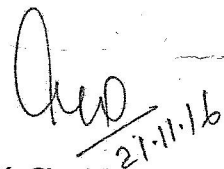
Under Secretary to the Government of India

Tel. No. 011-23766903

Copy to:

1. Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi with the request that a panel of names of Judicial Officers (retired or serving) who are willing to be appointed to the post of the Presiding Officer of the CGIT-cum-LC, Chennai may kindly be forwarded to this Ministry.
2. All Dy. Chief Labour Commissioners (C) with the request to take up the matter with the Registrars of the High Courts concerned for wide publicity of the circular.

Encl: Annexure-I, II, III, IV & V.



(S. K. Singh)

Under Secretary to the Government of India

**Annexure-III**

**Check-list for each judicial officer to be considered for the post  
of Presiding Officer, CGIT-cum-Labour Court, Chennai**

Name of the Officer: \_\_\_\_\_

Sl. No.	Document	Status of enclosure of document Y – Yes N – No NA – Not Applicable
1	Copies of Annual Confidential Reports of the officer during the last five years	
2	Vigilance clearance of the officer	
3	Integrity certificate of the officer	
4	<b>Annexure-IV</b> (Proforma for Bio-Data of the Officer)	
5	<b>Annexure-V</b> (Proforma for ACR Gradings for the last five years of the Officer)	

(Sign and Seal of the  
Registrar General  
of the concerned High Court)

**Proforma for Bio-data**  
(to be filled by the judicial officer concerned)

1.	Name (in full)		
2.	Date of Birth		
3.	Educational Qualification		
4.	Particulars of Service in brief with dates of each appointment held from the level of Additional District Judge or equivalent post <i>(In Chronological Order)</i>  (Note: Experience with regard to Labour matters may be specifically mentioned)		
5.	Details in respect of last/current post held	Name of the last/current post	
		Date of appointment to last/current post	
		Date of retirement	
		Scale of pay	
		Last pay drawn	
6.	Address for communication		
7.	Phone no.	(Office)	
		(Residential)	
		(Mobile)	
8.	E-mail address		

Date:

Signature:

Place:

Name:

## Annexure-V

Proforma for abstract of ACR Gradings for the ACRs of the last five years of each judicial officer to be considered for the post of Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, Chennai

Name of the Officer: \_\_\_\_\_

Sl. No.	Year/Period	Details of Reporting Authority & Grading	Details of Reviewing Authority & Grading	Details of Accepting Authority & Grading
1				
2				
3				
4				
5				

(Sign and Seal of the Registrar General)